

CS (COMM) No. 1196/2019
Jaguar International vs GPR Power Solutions

10.05.2021

Pr : None.

Conditional leave to defend was granted to defendant and it could not get any relief from Hon'ble High Court nor the conditions imposed were complied with despite taking extension of time from Hon'ble High Court. This matter is fixed today for passing of formal decree but an order of Hon'ble Supreme Court dated 03.05.2021 is sent on official email by the counsel for defendant yesterday which shows that stay have been granted by the Hon'ble Supreme Court. Hence, final order in this case is not passed today.

Put up this matter on 09.07.2021 for further proceedings and awaiting further orders of Hon'ble Supreme Court.



(Ashwani Kumar Sarpal)
District Judge- Commercial Court-05 (Central)
10.05.2021

Ex No. 6036/18
M/s. Educomp Solution Ltd. vs. GNCT of Delhi

10.05.2021

Reader has informed that an application has been received from the decree holder on 08.05.2021 on official email of the court for release of two cheques dated 13-1-2021 and 23-2-2021 deposited by the JD.

Reader further informed that Ms. Ayushi Singh, counsel for DH contacted him today on telephone. Reader also informed that no stay order has been received till date against the order passed by this court dated 05.04.2021 by which the objections under Section 34 of the Arbitration & Conciliation Act of the JD were dismissed.

Let notice of this application be issued to the JD and its counsel to inform whether any appeal has been filed against that order dated 05.04.2021 or is there any stay or not. Since as per last order, the JD was to deposit the balance amount also in case of no stay, so direction be also given to the JD to deposit the balance amount in the court on or before next date, if there is no stay of the Hon'ble High Court.

The two cheques deposited by the JD are in the name of the court and one of the cheques has already expired so no useful purpose would be served for its release to the DH. Hence, the JD is directed to issue fresh cheques now in the name of the decree holder on or before next date and take back these two cheques already deposited in case no stay order is given by the Hon'ble High Court.

Put up this application now along with file on 27.05.2021 at 10.15 a.m. through video conferencing. Decree holder is directed to ~~to~~ take steps within 5 days and get notice of this application served upon the JD as well as its counsel through speed post and through courier as well as through email and whatsapp number, if available through process serving agency of the court. Ahlmad is directed to send the copy of this order also to the JD. Reader to inform the counsel for the DH about this order and upload the same today itself on official website of the court.

(Ashwani Kumar Sarpal)
District Judge-Commercial Court-05 (Central)
10.05.2021..